

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No. 578 of 2010 - DB

[Arising out of OIO-9/COMMR/MIJM/AHD-II/2010 dated 26/02/2010 passed by Commissioner of Central Excise-AHMEDABAD-II]

Unimark Remedies Ltd

337, Kerala-Nalsarovar Road, Vill-Keral, Taluka-Bavla,
Ahmedabad, Gujarat

.....Appellant

VE RSUS

C.C.E.-Ahmedabad-ii

Custom House... First Floor,
Old High Court Road, Navrangpura, Ahmedabad, Gujarat - 380009

....Respondent

APPEARANCE:

None appeared for the Appellant

Shri Prakash Kumar Singh, Superintendent (AR) the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. C L MAHAR**

FINAL ORDER NO. A/ 11470 /2023

DATE OF HEARING: 06.07.2023

DATE OF DECISION: 06.07.2023

RAMESH NAIR

When the matter was called out, none appeared on behalf of the appellant. From the records, it is observed that the appeal has been listed on various following dates:-

- 28.01.2022,10.03.2022,07.06.2022,07.09.2022,16.11.2022,
21.12.2022,07.03.2023, 06.06.2023, 06.07.2023

2. However, on any of the above occasions, none appeared on behalf of the appellant despite given last chance. In this circumstances, we dismiss the appeal for non-prosecution in terms of Rule 20 of CESTAT Procedure Rules, 1982.

3. The appellant has liberty to approach this tribunal for revival of the appeal if they are interested for disposal of appeal on merit by filing appropriate application.

(Dictated and pronounced in the open court)

**RAMESH NAIR
MEMBER (JUDICIAL)**

**C.L.MAHAR
MEMBER (TECHNICAL)**